

आयकर अपील अथवा अधकरण, "ए" अयपीठ, चेन्नई
IN THE INCOME-TAX APPELLATE TRIBUNAL 'A' BENCH, CHENNAI
श्री अहम पी. जॉर्ज लेखा सदस्य एवं श्री धुवुरु आर.एल रेडी, अयक सदस्य के समक्ष
**Before Shri Abraham P. George, Accountant Member &
Shri Duvvuru RL Reddy, Judicial Member**

आयकर अपील सं./I.T.A.No.2709/Chny/2017
अवधारण वर्ष/Assessment Year:2014-15

Shri Subhan Khader Hussain,
No. 68/4A, SKV Nagar,
Maniam Kaliappa Street,
K.K. Pudur, Saibaba Colony,
Coimbatore-641 038.

Vs. The Assistant Commissioner of
Income Tax,
Non Corporate Circle 2,
Coimbatore.

[PAN: AJGPK4939F]

(अपीलाथ /Appellant)

(अयथ/Respondent)

अपीलाथ क ओर से / Appellant by : None
अयथ क ओर से/Respondent by : Shri AR. V. Sreenivasan, JCIT
सुनवाई क तारख / Date of hearing : 24.05.2018
घोषणा क तारख /Date of Pronouncement : 25.05.2018

आदेश / O R D E R

PER DUVVURU RL REDDY, JUDICIAL MEMBER:

This appeal filed by the assessee is directed against the order of the
Id. Commissioner of Income Tax (Appeals) 2, Coimbatore, dated 30.08.2017
relevant to the assessment year 2014-15.

2. This appeal was posted for hearing on 24.05.2018 by duly serving
notice by RPAD [AD on record], which was received by the assessee on

03.01.2018. However, when the appeal was taken up for hearing on 24.05.2018, none appeared on behalf of the assessee or any adjournment application has been filed. Moreover, the defects notified in the notice have not been rectified by the assessee. Hence, it is inferred that the assessee is not interested in prosecuting the appeal.

3. Therefore, having regard to Rule 19(2) of ITAT Rules and following the decision of the Delhi Bench of the Tribunal in the case of Multiplan (India) Ltd. (38 ITD 320) and the judgment of the Honble Madhya Pradesh High Court in the case of late Tukojiro Holkar (223 ITR 480), the appeal of the assessee is dismissed for want of prosecution.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on the 25th May, 2018 at Chennai.

Sd/-
(ABRAHAM P. GEORGE)
ACCOUNTANT MEMBER

Sd/-
(DUVVURU RL REDDY)
JUDICIAL MEMBER

Chennai, Dated, the 25.05.2018

Vm/-

आदेश का प्रतिलिपि अर्पण/Copy to: 1. अपीलार्थ/ Appellant, 2. प्रत्यर्थ/ Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. प्रभागीय प्रशासक/DR & 6. गार्डफाइल/GF.